

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00343/2017 & MA/310/00344/2017

in

OA/310/01842/2016

Dated Tuesday the 6th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. Union of India rep by,
The Secretary to the Govt. of India,
Department of Revenue,
128-A/North Block,
New Delhi.
2. The Chairman,
Central Board of Excise & Customs,
North Block, New Delhi 110001.
3. The Chief Commissioner of Central Excise,
Coimbatore Zone,
6/7, ATD Street, Race Course Road,
Coimbatore 641018.
4. The Directorate General of
Human Resource Development,
409/8, Deep Shikha, Rajendra Place,
New Delhi.Applicants / Respondents

By Advocate Mr. V. Sundareswaran

Vs

1. All India Association of Central Excise Gazetted
Executive Officers rep by its President,
Mr. Subramaniam,
No.1, Foulks Compound, Anai Road,
Salem 636001.
2. S. Rajasekaran,
3/171 H, Lakshmi Garden,
Masinaickenpatti,
Salem 636103.Respondents / Applicants

By Advocate M/s. V. Parthiban

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

MA 343/2017 has been filed by the respondents in OA 1842/2016 for condonation of delay of 20 days in filing MA 344/2017 seeking extension of time for compliance of the order of this Tribunal dt. 21.11.2016.

2. Heard. Both sides submit in unison that the respondents in the OA have since passed orders on 28.04.2017 and as such, the MAs are infructuous.

3. In view of the above submission, both MAs are dismissed as infructuous.

**(R. Ramanujam)
Member(A)
06.02.2018**

SKSI